

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC No(s).
17146/2015

(Arising out of impugned final judgment and order dated 09/01/2015
in FA No. 146/2009 passed by the National Consumer Disputes
Redressal Commission, New Delhi)

CHANDIGARH ADMINISTRATION AND ANR.

Petitioner(s)

VERSUS

NARAIN DASS BUDHI RAJA

Respondent(s)

(With appln. (s) for c/delay in filing SLP and c/delay in refiling
SLP)

WITH

S.L.P. (C) ...CC No. 17148/2015

(With appln.(s) for c/delay in refiling SLP and appln.(s) for
c/delay in filing SLP and Office Report)

S.L.P. (C) ...CC No. 17325/2015

(With appln.(s) for c/delay in filing SLP and appln.(s) for c/delay
in refiling SLP and Office Report)

S.L.P. (C) ...CC No. 17374/2015

(With appln.(s) for c/delay in filing SLP and appln.(s) for c/delay
in refiling SLP and Office Report)

S.L.P. (C) ...CC No. 17218/2015

(With appln.(s) for c/delay in refiling SLP and appln.(s) for
c/delay in filing SLP and Office Report)

Date : 30/11/2015 These petitions were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s)

Mr. M.S. Doabia, Adv.
Mr. Sudarshan Singh Rawat, Adv.

For Respondent(s)

Ms. Radhika Gautam, Adv.
Mr. E. C. Agrawala, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the petitioners says that he would like to withdraw the petitions and will file a review petition before the National Commission.

The special leave petitions are dismissed as withdrawn.

(Meenakshi Kohli)
Court Master

(Jaswinder Kaur)
Court Master